



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 6th October, 2022

No. LGL.160/2022/99.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 29th September, 2022 is hereby published for general information.

ASSAM ACT NO. XXXI OF 2022

(Received the assent of the Governor on 29th September, 2022)

**THE GUWAHATI METROPOLITAN
DEVELOPMENT AUTHORITY (AMENDMENT) ACT, 2022**

AN ACT

further to amend the Guwahati Metropolitan Development Authority Act, 1985.

Preamble

Whereas it is expedient further to amend the Guwahati Metropolitan Development Authority Act, 1985, hereinafter referred to as the principal Act, in the manner hereinafter appearing;
It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Assam
Act No.
XX of
1987

Short title extent and commencement

1. (1) This Act may be called the Guwahati Metropolitan Development Authority (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of section 5

2. In the principal Act, in section 5, in sub-section(1),
 - (i) in clause (c), for the existing proviso the following shall be substituted, namely:-
"Provided that an officer not below the rank of Commissioner and Secretary or Secretary to the Housing and Urban Affairs Department of the State Government as ex-officio Vice-Chairman of Guwahati Metropolitan Development Authority to run the administration of the Authority".
 - (ii) for clause (e), the following shall be substituted, namely:-
"(e) The Commissioner and Secretary or Secretary to the Government of Assam, Housing and Urban Affairs Department (Ex-Officio)".
 - (iii) for clause (i), the following shall be substituted, namely:-
"(i) The Deputy Commissioner, Kamrup (Metro) and Deputy Commissioner Kamrup (Kamrup Rural)".
 - (iv) for clause (m), the following shall be substituted, namely:-
"(m) Town Planner not below the rank of Deputy Director, Town and Country Planning of the State Government."

Amendment of section 18

3. In the principal Act, in section 18, in sub-section (1),
 - (i) for clause (a), the following shall be substituted, namely:-
"(a) A general land use plan for residential, commercial, industrial, public and semi public, transportation, recreation and open space, green belt, mixed use purpose zones and any other specific purpose zone that the study of Master Plan recommend for the study area".
 - (ii) after clause (f), the following new clauses (g) and (h) shall be inserted namely:-
"(g) the concept of mixed Land Use, provision of Transit Oriented Development (TOD) and Transferable Development Rights (TDR) for developing the land use plan ;
(h) the land suitability analysis and detail study on all Disaster Management issues."